

BUSINESS ADVISORY COMMITTEE)

(Tenth Lok Sabha)

FIFTEENTH REPORT

(Presented on 28-4-1992)

The Business Advisory Committee held a sitting on Tuesday, the 28th April, 1992.

2. The Committee recommend the allocation of time to following items of business as shown against each:—

- (1) The Foreign Trade (Development and Regulation) Bill, 1992. 2 hours
(Consideration and passing)
- (2) The Army (Amendment) Bill, 1992. 3 hours
(Consideration and passing)
- (3) The National Commission for Minorities Bill, 1992. 4 hours
(Consideration and passing)
- (4) Bill to repeal Air Corporation Act, 1953. 2 hours
(Consideration and passing)
- (5) The Constitution (Seventy-First Amendment) Bill, 1990, as passed by Rajya Sabha. 4 hours
(Consideration and passing)
- (6) The Constitution (Seventy-Sixth Amendment) Bill, 1992, as passed by Rajya Sabha. 1 hour
(Consideration and passing)

3. The Committee also recommend that discussions under Rule 193 regarding (i) Import of Locomotives, (ii) Environment Policy of the Government and (iii) Ayodhya may be fixed during the session on the days to be decided by the Speaker.

4. The Committee further recommend that in order to complete the essential items of Government Business the House may sit also on Monday, the 11th May and Tuesday, the 12th May, 1992.

5. The Committee also recommend that the House may sit upto 8 P.M. on Wednesday, the 6th May, Thursday, the 7th May, Monday, the 11th May and Tuesday, the 12th May, 1992, to complete the essential items of Business.

NEW DELHI;
April 28, 1992
Vaisakha 8, 1914 (Saka)

SHIVRAJ V. PATIL,
Chairman,
Business Advisory Committee.